

Government of Jammu and Kashmir  
Civil Secretariat Home Department  
Srinagar/Jammu.

**NOTIFICATION**

Jammu, the 17th January, 2020.

**S.O 20** .-Whereas on 09.04.2008 Police Station Pulwama received information to the effect that Police party along with Army 31 RR apprehended one suspect person namely; Manzoor Ahmad Sheikh S/O Abdul Gani Sheikh R/o Rampora Kulgam a POK trained militant of HM outfit and from whose possession an identity card issued by Registrar General Govt of Pakistan was recovered; and

2. Whereas a case FIR No. 105/2008 U/S 121-A RPC, 10 ULAP Act was registered in P/S Pulwama and investigation of the case was taken up; and

3. Whereas, during the course of investigation site plan and seizure memo of the recovered identity card were prepared, statement of witnesses u/s 161, 164-A CrPC were recorded and investigation conducted revealed that the accused Manzoor Ahmad Sheikh S/O Abdul Gani Sheikh R/o Rampora Kulgam has been member of HM outfit and has crossed over to POK for arms training and returned back with the aim of committing unlawful activities in the J&K; and

5. Whereas, the investigation conducted, prima-facie, established the commission of offence punishable U/S 10 of the Unlawful Activities (Prevention) Act 1967, against the accused person namely; Manzoor Ahmad Sheikh S/O Abdul Gani Sheikh R/o Rampora Kulgam; and

6. Whereas, the Authority appointed by the Government of Jammu and Kashmir under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused person; and

7. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government of Jammu and Kashmir is of the

view that there is sufficient material and evidence available against the accused person for his prosecution under the aforesaid provisions of law.

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government of Jammu and Kashmir hereby accords sanction for launching prosecution against the accused person namely; Manzoor Ahmad Sheikh S/O Abdul Gani Sheikh R/o Rampora, Kulgam for the commission of offences punishable U/S 10 of Unlawful Activities (Prevention) Act, 1967, in case FIR No. 105/2008 of Police Station Pulwama.

By order of the Government of Jammu and Kashmir.

*Sd/-*  
Principal Secretary to the Government  
Home Department

Dated: 17.01.2020.

No. Home/Pros/99/2018

Copy to:-

1. Director General of Police, J&K Srinagar. This has reference to his letter No. Legal/Sanc/67/S/2018/58566-67 dated 28.09.2019. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.

*Nish* 17/1/20  
Under Secretary to the Government  
Home Department